

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 20/MP/2021

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Section 56 of the Indian Contract Act, 1872 for relinquishment of connectivity and for release of the Bank Guarantee dated 16.08.2018 (and amendment/ extension thereof), in light of events subsequent which has rendered the Transmission Agreement for Connectivity dated 3.8.2018 frustrated and impossible to perform.

Date of Hearing : 23.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Vaayu Renewable Energy (Mevasa) Pvt. Ltd. (VREMPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Parties Present : Shri Venkatesh, Advocate, VREMPL
Shri Siddharth Joshi, Advocate, VREMPL
Shri P. Bhutani, Advocate, VREMPL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Bhaskar Wagh, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 11.5.2023 preferably at the top of the cause list.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**